RATIFIED

Minutes of Meeting No.32/11 scheduled on 30.11.2010 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 32/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 actually held on 30.11.2010 under the Chairpersonship of Ms. Shubhra, Jt. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A, U.B.	23063321 Extn.3318	DHI
2.	Sh S.K. Jain, D.O.	429A, U.B.	23063321 Extn.3318	DIPP.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A, N.B.	23063802 Extn.2459	DC(MSME),
4.	Sh. A.K. Mishra, AIA	13-A, U.B.	23063332	M/o Steel
5.	Sh. Rajiva Kumar, Dy. D.G.F.T	306, U.B.	23061562 Ext. 388	DGFT
6.	Sh. B.K. Sachdeva, FTDO	404, U.B.	23061562 Ext.265	DGFT

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	**Case No.:31/30/80-ALC2/2008**	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/01161/AM09/	RLA File :09/24/040/00467/AM08/	Lic.No/Date:0910035538 07.10.2008	
	Decision : As per written comments of DHI vide their U.O. Note No.3(6)/010-TSW(B)/530 dated 28.10.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- **Export** The description of Export product amended as under:- 1. Steam drum-1 no 2. Super Heater tube Bank-3nos-29.499 MT 3. Economiser- 4 nos-49.262MT 4. Deareator- 2 nos 5. Feed water tank- 1no 6. Blow down tank-1 no 7. Fabricated spares for item no 5 &6 of export-1 lot 8. Evaporator-4 nos-95 MT The total export weight is 199 MT to be incorporated to the license.			
	Import 1. Item no1- Allowed quantity for import of 35 MT with 2% wastage. 2. Item no 2- Allowed quantity for import of 80 MT with 2% wastage. 3. Item no 3- Allowed quantity for import of 20 MT with 2% wastage. The Regional Authority may take necessary action accordingly.			

	Case No.:32/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/01162/AM09/	RLA File :09/24/040/00468/AM08/	Lic.No/Date:0910035539 07.10.2008	
	Decision : As per written comments of DHI vide their U.O. Note No.3(6)10-TSW(B)/531 dated 28.10.10,			

2	the committee decided to ratify the norms in respect of the subject advance authorization as under:- **Export** The description of Export product may be amended as given below 1. Steam drum-1 no 2. Super Heater tube Bank-3nos- 25.332 MT 3. Economiser- 4 nos- 42.896 MT 4. Deareator- 2 nos 5. Feed water tank- 1no 6. Blow down tank-1 no 7. Fabricated spares for item no 5 &6 of export-1 lot 8. Evaporator-4 nos -90 MT The total export weight is 180 MT may be incorporated to the license. **Import** 1. Item no1- Allowed import of 35 MT with 2% wastage. 2. Item no 2- Allowed import of 80 MT with 2% wastage. 3. Item no 3-Allowed import of 20 MT with 2% wastage. The Regional Authority may take necessary action accordingly.

3	**Case No.:28/42/80-ALC2/2008**	Party Name:THERMAX LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/01652/AM09/	RLA File :31/21/040/00319/AM09/	Lic.No/Date:3110036852 02.01.2009	Deferred date:11.01.2011
	Decision : The Committee handed over the firm's reply to the representative of DHI for examination & comments. The case may be relisted on 11.01.2011.			

4	**Case No.:14/50/80-ALC2/2008**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/01812/AM09/	RLA File :09/24/040/00427/AM09/	Lic.No/Date:0910037147 24.02.2009	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

5	**Case No.:2/1/80-ALC2/2009**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/01825/AM09/	RLA File :53/24/040/00012/AM09/	Lic.No/Date:5310007800 16.03.2009	Deferred date:11.01.2011
	Decision : The Committee decided to examine the case on file and compare with earlier cases. The Committee also decided to remind the C&PC for expediting their comments and to relist the case for 11.01.2011.			

6	**Case No.:1/7/80-ALC2/2009**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00068/AM10/	RLA File :03/95/040/00983/AM09/	Lic.No/Date:0310517989 01.05.2009	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

	Case No.:14/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**

7	HQ File :01/80/050/00184/AM10/	RLA File :61/24/040/00012/AM10/	Lic.No/Date:6110000320 19.06.2009	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

8	**Case No.:16/17/80-ALC2/2009**	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00239/AM10/	RLA File :03/94/040/00300/AM10/	Lic.No/Date:0310529264 16.07.2009	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

9	**Case No.:23/21/80-ALC2/2009**	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00305/AM10/	RLA File :03/94/040/00396/AM10/	Lic.No/Date:0310533764 13.08.2009	Deferred date:11.01.2011
	Decision : The Committee observed that the firm has not sent Annexures with their reply letter dated 30.11.2010 to this office calling for certain information. The Committee, therefore, decided to remind the firm to send the Annexures for expediting the said information failing which their case will be rejected without any further notice. The case will relisted on 11.01.2011.			

10	**Case No.:2/33/80-ALC2/2009**	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00468/AM10/	RLA File :07/24/040/00258/AM10/	Lic.No/Date:0710067933 30.10.2009	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

11	**Case No.:2/1/80-ALC2/2010**	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00831/AM10/	RLA File :07/21/040/00797/AM10/	Lic.No/Date:0710069015 21.12.2009	Deferred date:11.01.2011
	Decision : The Committee noted that firm's reply has already sent to DC(MSME). The Committee directed a copy of firm's reply again forward to DC(MSME) for examination and comments and to relist the case for 11.01.2011.			

12	**Case No.:18/41/80-ALC2/2009**	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

13	**Case No.:11/41/80-ALC2/2009**	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00632/AM10/	RLA File :02/24/040/00196/AM10/	Lic.No/Date:0210135971 01.01.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the firm's reply vide their letter dated 26.04.2010 is incomplete. The Committee, therefore, decided to remind the firm finally to furnish their reply completed with 10 days			

	The Committee, therefore, decided to remind the firm finally to furnish their reply completed with 15 days failing which their case will be rejected without any further notice and to re-list the case for 11.01.2011.

14	**Case No.:12/47/80-ALC2/2009**	Party Name:RAINA ENGINEERS	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00731/AM10/	RLA File :03/95/040/00641/AM10/	Lic.No/Date:0310553727 05.01.2010	Defer Date:11.01.201128.09.2010
	Decision : The Committee noted that the firm has sought time for submission of reply within 2-3 weeks. The Committee, therefore, decided to defer the case and to relist the case for 27.01.11.			

15	**Case No.:16/42/80-ALC2/2009**	Party Name:KOMET PRECISION TOOLS INDIA PVT LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00662/AM10/	RLA File :07/24/040/00381/AM10/	Lic.No/Date:0710069369 11.01.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

16	**Case No.:10/49/80-ALC2/2009**	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00779/AM10/	RLA File :02/24/040/00176/AM10/	Lic.No/Date:0210136339 11.01.2010	
	Decision : The Committee noted that the comments of DHI, wherein DHI has not recommended the case since export & import items are the same in the application. The Committee members discussed the case in detail and it was observed that applicant is carrying out assembling activity which is a recognized manufacturing activity. The value addition proposed in the application is 24.9222%. Therefore, the Committee decided to ratify the norms in respect of the subject advance authorization as applied for. Regional Authority may take necessary action accordingly.			

17	**Case No.:4/16/80-ALC2/2010**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00245/AM11/	RLA File :03/95/040/00712/AM10/	Lic.No/Date:0310557677 29.01.2010	Deferred date:11.01.2011
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

18	**Case No.:13/51/80-ALC2/2009**	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00804/AM10/	RLA File :34/24/040/00189/AM10/	Lic.No/Date:3410026224 02.02.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

19	**Case No.:4/49/80-ALC2/2009**	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00773/AM10/	RLA File :09/24/040/00458/AM10/	Lic.No/Date:0910040992	Deferred

			18.02.2010	date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The ALC, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

20	**Case No.:25/51/80-ALC2/2009**	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00816/AM10/	RLA File :05/23/040/00188/AM10/	Lic.No/Date:0510259390 24.02.2010	Deferred date:11.01.2011
	Decision : The Committee directed to forward a copy of firm's request dated 22.11.2010 to DIT as the firm have reduced quantity of import for examination and their comments. The case may be relisted on 11.01.2011.			

21	**Case No.:23/51/80-ALC2/2009**	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00814/AM10/	RLA File :05/23/040/00179/AM10/	Lic.No/Date:0510259450 25.02.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

22	**Case No.:14/11/80-ALC2/2010**	Party Name:CORE METAL KRAFTS LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00160/AM11/	RLA File :22/24/040/00056/AM10/	Lic.No/Date:2210009813 25.03.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

23	**Case No.:21/29/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00456/AM11/	RLA File :11/24/040/00050/AM10/	Lic.No/Date:1110022130 29.03.2010	Deferred date:11.01.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.01.2011: - 1. Information in respect of Sl.No.5 of the Standard Deficiency Format export product wise. 2. Information in respect of S.No.11 of SDL for import item No. 14.			

24	**Case No.:34/5/80-ALC2/2010**	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00067/AM11/	RLA File :05/23/040/00232/AM10/	Lic.No/Date:0510261727 05.04.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

	Case No.:3/5/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:32/80-ALC2/2010	**Status: Approved**

		30.11.2010	
HQ File :01/80/050/00036/AM11/	RLA File :05/24/040/00500/AM10/	Lic.No/Date:0510262366 13.04.2010	

25 **Decision :** As per written comments of DHI vide their U.O. Note No.3(34)09-TSW(B)/523 dated 19.10.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export
The total Export weight of 47.7 MT incorporated in the license.
Import
The import of item consists of perforated deck plates, Spring & sealing. Import items allowed as under:-

1. Item no 1 - Weight of 3360 kg as applied for.
2. Item no 2,3& 6 - As applied for.
3. Item no 4 - Under GN-4.
4. Item no 5- With in 0.5 % of fob value of export.

The Regional Authority may take necessary action accordingly

Case No.:5/5/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
HQ File :01/80/050/00038/AM11/	RLA File :34/24/040/00096/AM10/	Lic.No/Date:3410026835 16.04.2010	

26 **Decision :** As per written comments of C&PC vide their O.M. No. 46011/55/2010-PC.II dated 25.10.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be exported	Quantity
Micro Irrigation Equipments (Emmiting Pipe Systems) Streamline 16080 1.49L/H, 0.30 M, 1000 M	1 Meter (Weight 10.24gm+/-2%)
Raw material Recommended for Import	**Quantity**

Raw-material Recommended for Import	Quantity
1. HDPE Granules 2. Master Batch 3. Emitters (Drippers)	9.602 gm 0.400 gm 3.4 No. (0.442 gm)

Item to be exported	Quantity
PE Irrigation Pipe 12/12.5 400 M	1 Meter (Weight 35.32gm+/-2%)
Raw-material Recommended for Import	**Quantity**
1. LLDPE Granules 2. LDPE Granules 3. Master Batch	26.866 gm 7.117 gm 1.601 gm

Item to be exported	Quantity
DRPNET PC 12250 1.6 L/H0.30 M 350m	1 Meter (Weight 25.5gm+/-2%)
Raw-material Recommended for Import	**Quantity**
1. LLDPE Granules 2. LDPE Granules 3. HDPE Granules 4. Master Batch 5. Emitters Drippers	13.027 gm 4.695 gm. 4.695 No. 1.059 gm 3.4 No. (2.55 gm)

The Regional Authority may take necessary action accordingly.

27	**Case No.:15/11/80-ALC2/2010**	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00161/AM11/	RLA File :34/24/040/00229/AM09/	Lic.No/Date:3410026834 16.04.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011			

28	**Case No.:16/11/80-ALC2/2010**	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00162/AM11/	RLA File :34/24/040/00217/AM09/	Lic.No/Date:3410026833 16.04.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011			

29	**Case No.:30/5/80-ALC2/2010**	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00063/AM11/	RLA File :05/24/040/00028/AM11/	Lic.No/Date:0510262877 23.04.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(34)09-TSW(B)/522 dated 19.10.10, the ALC decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The total Export weight of 16.25 MT incorporated in the license. <u>Import</u> All import of item except sealing is component are allowed under GN-4. Sealing is consumables & to be			

allowed with in 0.2 % of fob value of export. However total import quantity of 7.3 MT to be incorporated in the license.

The Regional Authority may take necessary action accordingly

30	**Case No.:25/5/80-ALC2/2010**	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00058/AM11/	RLA File :31/24/040/00009/AM11/	Lic.No/Date:3110042996 26.04.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the firm has submitted incomplete reply vide their letter dated 05.10.10.& does not answer to any query raised by DHI's letter dated 14.07.2010. The firm has mentioned about another two licenses which has not yet been referred by this office (DGFT). The Committee, therefore, decided to remind the firm for expediting the said information as asked by letter dated 14.07.2010 failing which their case will be rejected without any further notice and the case may be relisted for 11.1.2011.			

31	**Case No.:17/18/80-ALC2/2010**	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00270/AM11/	RLA File :34/24/040/00010/AM11/	Lic.No/Date:3410026891 26.04.2010	

Decision : As per earlier written comments of C&PC of vide their O.M. No. 46011/55/2010-PC.II dated 25.10.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Micro Irrigation Equipments (Emmiting Pipe Systems), Dripline 12007 3.00 L/H 0.40M, 350 M	1 Meter (Weight 23.25gm+/-2%
Raw-material Recommended for Import	**Quantity**
1. HDPE Granules	5.763 gm
2. LDPE Granules	4.610 gm
3. LLDPE Granules	11.687 gm
4. Master Batch	0.991 gm
5. Relevant Emitters (Drippers) Hypertyphoon	2.55 No. (0.663gm)

The Regional Authority may take necessary action accordingly.

32	**Case No.:41/5/80-ALC2/2010**	Party Name:KINECO PVT. LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00074/AM11/	RLA File :17/24/040/00055/AM10/	Lic.No/Date:1710003301 28.04.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

	Case No.:14/9/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:32/80-ALC2/2010	**Status: Deferred**

			30.11.2010	
33	HQ File :01/80/050/00127/AM11/	RLA File :11/24/040/00002/AM11/	Lic.No/Date:1110022305 30.04.2010	Deferred date:11.01.2011
	Decision : The Committee directed to forward a copy of firm's reply to DIPP for examination and comments and to relist the case for 11.01.2011.			

34	**Case No.:21/11/80-ALC2/2010**	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00167/AM11/	RLA File :05/23/040/00006/AM11/	Lic.No/Date:0510264179 12.05.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

35	**Case No.:22/11/80-ALC2/2010**	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00168/AM11/	RLA File :07/24/040/00033/AM11/	Lic.No/Date:0710071546 14.05.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

36	**Case No.:3/9/80-ALC2/2010**	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00116/AM11/	RLA File :31/21/040/00059/AM11/	Lic.No/Date:3110043269 18.05.2010	
	Decision : The representative of the DHI present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 under accountability clause. Regional Authority may take necessary action accordingly.			

37	**Case No.:5/9/80-ALC2/2010**	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00118/AM11/	RLA File :03/95/040/00101/AM11/	Lic.No/Date:0310574966 19.05.2010	
	Decision : The Committee noted that firm has requested vide their letter dated 06.10.10 for amendment in items of import. Some additional items have been added & some have been deleted. Quantities of import of some of the items have also been changed. As per written comments of DHI vide their U.O. Note No.3(64)10-TSW(B) dated 29.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The description of export product to be amended as follows: Export product 1- Pressure parts consisting of two numbers each of furnace, super heater, Reheater & economiser. The total export weight is 14679.6 MT. Export product 2- "Piping System" of total export weight 2620.7 MT. Export Product 3 - 12 numbers of Pulverised mill			

Export Product 3- 12 numbers of Pulveriser mill

Import

The following import items are allowed:-

1. Item no 1- Quantity of 3168.32 MT of CS seamless pipes.
2. Item no 2- Quantity of 8089.81 MT of AS seamless pipes.
3. Item no 3- Quantity of 460.494 MT of plates with wastage of 4.96 % as applied for.
4. Item no 4- Quantity of 20 MT castings with out any wastage as applied for. However word "Finished" to be prefixed to the description.
5. Item no 5- Quantity for import of 251.882 MT forgings with out any wastage as applied for. However word "Finished" may be prefixed to the description.
6. Item no 6- Quantity of 166.98 MT pipe fittings with out any wastage applied for.
7. Item no 7- Quantity of 2368.13 MT of pipes/pipe bend length.
8. Item no 8- Quantity of 296.98 MT pipe fittings with out any wastage as applied for.
9. Item no 9- Quantity of 99.016 MT of AS seamless pipes.
10. Item no 10- Quantity of 26.34 MT of tubes.
11. Item no 11- Quantity of 5358 kg of tubes.
12. Item no 12,13 & 15 - Deleted as requested by the firm.
13. Item no 14& 16 - Under GN-4 as items are components.
14. Item no 17 to 32- These are welding material. Quantity of total 219.65 MT i.e. around 1.2% of the export product weight as applied for.

The Regional Authority may take necessary action accordingly.

38	**Case No.:13/15/80-ALC2/2010**	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00220/AM11/	RLA File :11/24/040/00001/AM11/	Lic.No/Date:1110022429 19.05.2010	Deferred date:11.01.2011
	Decision : The Committee directed to forward a copy of firm's reply to DIPP for examination and comments and to relist the case for 11.01.2011.			

39	**Case No.:21/22/80-ALC2/2010**	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status:** Approved
	HQ File :01/80/050/00332/AM11/	RLA File :09/24/040/00056/AM11/	Lic.No/Date:0910042150 26.05.2010	

Decision : As per written comments of DIPP vide their U.O. Note dated 30.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Words "1 set comprising of 24 Heating modules" to be suffixed with the description of export product.
2. Net Weight of export product to be specified as 12540 Kgs.
3. Quantities of import items from Sl. Nos. 1 to 22 to be allowed on net to net basis as claimed by the firm.
4. Import of components with accountability clause.

The Regional Authority may take necessary action accordingly.

40	**Case No.:6/11/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00152/AM11/	RLA File :04/24/040/00033/AM11/	Lic.No/Date:0410114086 28.05.2010	Deferred date:11.01.2011
	Decision : The Committee directed to forward a copy of firm's reply to DHI for examination and comments and to relist the case for 11.01.2011.			

41	**Case No.:7/11/80-ALC2/2010**	Party Name:THERMAX LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00153/AM11/	RLA File :31/24/040/00031/AM11/	Lic.No/Date:3110043398 28.05.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the firm's reply is not sufficient and furnished incomplete reply calling for certain information by this office. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 11.01.2011.			

42	**Case No.:19/18/80-ALC2/2010**	Party Name:STARION INDIA P.LTD	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00272/AM11/	RLA File :31/24/040/00028/AM11/	Lic.No/Date:3110043412 31.05.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The ALC, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

43	**Case No.:38/18/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00291/AM11/	RLA File :04/24/040/00018/AM11/	Lic.No/Date:0410114141 31.05.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

44	**Case No.:11/11/80-ALC2/2010**	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00157/AM11/	RLA File :05/24/040/00073/AM11/	Lic.No/Date:0510265196 01.06.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The ALC, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

45	**Case No.:8/11/81-ALC2/2010**	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/81/050/00053/AM11/	RLA File :31/24/040/00035/AM11/	Lic.No/Date:3110043464 02.06.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The ALC, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

46	**Case No.:27/11/80-ALC2/2010**	Party Name:FREEDOM OPTHALMIC PRIVATE LIMITED,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00173/AM11/	RLA File :04/24/040/00036/AM11/	Lic.No/Date:0410114329 07.06.2010	Deferred date:11.01.2011

	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.

47	**Case No.:1/13/80-ALC2/2010**	Party Name:KIRLOSKAR TOYODATEXTILE MACHINERY PVT LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Closed**
	HQ File :01/80/050/00177/AM11/	RLA File :07/21/040/00161/AM11/	Lic.No/Date:0710072178 10.06.2010	
	Decision : The Committee noted that R.A. has informed that Advance Authorization issued to the firm for import of component on net-to-net basis with accountability clause as per GN-4. The Committee decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.			

48	**Case No.:4/13/80-ALC2/2010**	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00180/AM11/	RLA File :05/24/040/00100/AM11/	Lic.No/Date:0510266016 14.06.2010	Deferred date:11.01.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 04.11.2010. The Committee directed to forward the firm's application to DIT for examination and comments and to re-list the case for 11.01.2011.			

49	**Case No.:17/15/80-ALC2/2010**	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00224/AM11/	RLA File :04/24/040/00053/AM11/	Lic.No/Date:0410114549 14.06.2010	Deferred date:11.01.2011
	Decision : The ALC noted that the firm has sought time for submission of reply. The ALC, therefore, decided to remind the firm for expediting the certain information immediately failing which their case will be rejected without any further delay and to relist the case for 11.01.2011.			

50	**Case No.:16/13/80-ALC2/2010**	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00192/AM11/	RLA File :03/95/040/00212/AM11/	Lic.No/Date:0310578892 15.06.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

51	**Case No.:17/13/80-ALC2/2010**	Party Name:PERFECT ENGG COMPONENTS P LTD	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00193/AM11/	RLA File :05/24/040/00104/AM11/	Lic.No/Date:0510266164 16.06.2010	Deferred date:11.01.2011
	Decision : The Committee noted that the firm's reply has been sent to DHI. The Committee also directed to forward a copy of firm's reply to DC(MSME) for examination and comments and to relist the case for 11.01.2011.			

	Case No.:27/13/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:32/80-ALC2/2010	**Status: Deferred**

			30.11.2010	
52	HQ File :01/80/050/00203/AM11/	RLA File :53/24/040/00009/AM11/	Lic.No/Date:5310010616 17.06.2010	Deferred date:11.01.2011
	Decision : The Committee decided to examine the case on file and compare with earlier cases. The Committee also decided to remind the C&PC for expediting their comments and to relist the case for 11.01.2011			

53	**Case No.:15/18/80-ALC2/2010**	Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00268/AM11/	RLA File :05/23/040/00054/AM11/	Lic.No/Date:0510266316 17.06.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

54	**Case No.:16/18/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00269/AM11/	RLA File :61/24/040/00023/AM11/	Lic.No/Date:6110000459 17.06.2010	
	Decision : On the basis of recommendation of the representative of the DIPP present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 under accountability clause. Regional Authority may take necessary action accordingly.			

55	**Case No.:30/18/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00283/AM11/	RLA File :07/24/040/00080/AM11/	Lic.No/Date:0710072309 17.06.2010	Deferred date:11.01.2011
	Decision : The Committee directed to forward the firm's reply to DIT for examination and comments and to re-list the case for 11.01.2011.			

56	**Case No.:21/13/80-ALC2/2010**	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00197/AM11/	RLA File :05/24/040/00069/AM11/	Lic.No/Date:0510266400 18.06.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 30.11.10, the committee decided after taking clue from SION C-1995 to ratify the norms in respect of the subject advance authorization as under:- 1. ~~Import items from S.No.1 to 4 to be allowed on net to net basis with accountability clause.~~ 2 Import items from S.Nos. 5 to 9 to be allowed on net to net basis as applied for by the firm. The Regional Authority may take necessary action accordingly.			

	Case No.:22/13/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00198/AM11/	RLA File :03/95/040/00112/AM11/	Lic.No/Date:0310579480 18.06.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 30.11.10, the committee decided to ratify the norms on repeat basis as per Advance Authorization No. 0310579480 dated 17.12.2009			

57	ratified in NC Meeting No. 26/80 dated 28.09.2010 after taking clue from SION at Sl. No. C-548 for Engineering Products in respect of the subject advance authorization as under:- 1. Total net of export products to be specified as 78428 Kgs. 2. Word "Relevant" to be prefixed with the description of import items at S. Nos. 1, 3, 6 & 7. 3. Quantity of import item S.No. 1 allowed as 5120 Kgs.on net to net basis as claimed by the firm. 4. Weights of 19978 Kgs. and 5708 Kgs. to be specified with the quantities of import items at Sl. No. 2 & 8 respectively and the same may be allowed on net to net basis. 5. Words " GP Sheet 0.75 mm to 1.25 mm thk." to be added with the description of import item at Sl. No. 6. 6. Quantities of import items S.Nos. 3, 6, 7, 9 & 11 allowed as applied for on net to net basis as claimed by the firm. 7. Quantity of each import item S.No. 4 & 10 allowed upto 0.5 % of FOB value of exports. 8. Quantity of import item S.No. 5 as applied for. 9. Quantity of import item S.No. 12 as per packing policy. 10. Quantities of import items S.No. 13 & 14 on net to net basis. 11. Import of components with accountability clause. The Regional Authority may take necessary action accordingly.

58	**Case No.:14/18/80-ALC2/2010**	Party Name:AUXEIN MEDICAL	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00267/AM11/	RLA File :05/23/040/00062/AM11/	Lic.No/Date:0510266901 24.06.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 30.11.10, the committee decided to ratify the norms of Quantity of import item in respect of the subject advance authorization as 745 Kgs. inclusive of 10 % wastage. The Regional Authority may take necessary action accordingly.			

59	**Case No.:28/15/80-ALC2/2010**	Party Name:SHRIRAM PISTONS & RINGS LTD	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00235/AM11/	RLA File :05/24/040/00067/AM11/	Lic.No/Date:0510267170 30.06.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The ALC, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

60	**Case No.:40/18/80-ALC2/2010**	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00293/AM11/	RLA File :05/23/040/00077/AM11/	Lic.No/Date:0510267549 05.07.2010	

Decision : As per written comments of DHI of vide their U.O. Note No.3(67)10-TSW(B)/546 dated 04.04.10, the ALC decided to ratify the norms in respect of the subject advance authorization as under:-

Sl no	Export item	Quantity in No	Weight per pc in kg	Total Quantity in kg
1	Automotive Exhaust Systems Part no 31.4-05338.53	1,02,550	0.215	22048.25
2	outer pipe right part no 35.4-05338.51	51,275	0.165	8,460.375
3	outer pipe left part no	51,275	0.145	7434.875

	35.4-05338.52			
4	outer pipe II part no 35.4-05338.70	1,36,020	0.325	44,206.5

The description of export product quantity of export as mentioned above to be incorporated in the licence. The firm is importing pipes as cut to sizes. The manufacturing process involves bending, flaring, punching and cutting. There is very little loss in the process. The Committee approved 2% wastage on the items. The quantity of import is as given below.

Sl no	Import item	Total Quantity in kg (Approved)
1	Stainless Steel tube Part no 31.4-05338. 70 (for EP-4)	45,091
2	Stainless Steel tube Part no 31.4-05338.98 (for EP-1 to 3)	38703

The Regional Authority may take necessary action accordingly

61	**Case No.:43/18/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00296/AM11/	RLA File :05/23/040/00091/AM11/	Lic.No/Date:0510267552 05.07.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the ALC that the case is under study. The ALC, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

62	**Case No.:42/18/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00295/AM11/	RLA File :05/23/040/00092/AM11/	Lic.No/Date:0510267568 06.07.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the ALC that the case is under study. The ALC, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

63	**Case No.:45/18/80-ALC2/2010**	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from Ministry of Defence (Production), Under Sectary (E.PC) Section, are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

64	**Case No.:47/18/80-ALC2/2010**	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from Ministry of Defence (Production), Under Sectary (E.PC) Section, are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

	Case No.:1/16/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00242/AM11/	RLA File :09/24/040/00114/AM11/	Lic.No/Date:0910042665 08.07.2010	Deferred date:11.01.2011

65	**Decision :** On the recommendation of the representative of DHI present in the meeting, it was decided by the ALC to call for the following information/clarification from the firm and to re-list the case on 11.01.2011: - 1. Information in respect of Sl.No.4,5,9 & 11 of the Standard Deficiency Format. 2. Specification of item of export. 3. Steam turbine and generator are two different items. Items proposed for import may be given separately(Sl No. 6 of SDL), 4. Input Weight of each casting/ forging and corresponding finished weight 5. Use of each item of import. 6.Total CIF value of the insulators proposed for import.

66	**Case No.:46/18/80-ALC2/2010**	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00299/AM11/	RLA File :04/24/040/00044/AM11/	Lic.No/Date:0410115366 08.07.2010	
	Decision : As per written comments of ALC vide their U.O. Note dated 30.11.10, the ALC decided to ratify the norms in respect of the subject advance authorization as under:- 1. Description of Export product modified as " Elevator/lifts Model No. C-MONO-GREEN PW26/10-19- Quantity 2 Nos., Model No. C-MONO-GREEN PW08/10-19- Quantity 4 No. & Model No. C-MONO-GREEN PW13/10-19- Quantity 4 Nos." 2. Word "relevant" to be prefixed with the description of import items at Sl. Nos. 13,14, 44 &45. 3. Quantity of import item Sl. No. 53 reduced to 6 Nos. 4. Import items from S.No.1 to 54 allowed on ALC basis with accountability clause The Regional Authority may take necessary action accordingly.			

67	**Case No.:2/16/80-ALC2/2010**	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00243/AM11/	RLA File :05/24/040/00084/AM11/	Lic.No/Date:0510267884 09.07.2010	Deferred date:11.01.2011
	Decision : The Committee decided to examine the case on file and compare with earlier cases. The Committee also decided to remind the C&PC for expediting their comments and to relist the case for 11.01.2011.			

68	**Case No.:3/16/80-ALC2/2010**	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00244/AM11/	RLA File :06/24/040/00020/AM11/	Lic.No/Date:0610018454 09.07.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

69	**Case No.:1/18/80-ALC2/2010**	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00254/AM11/	RLA File :05/24/040/00126/AM11/	Lic.No/Date:0510267954 12.07.2010	Deferred date:11.01.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.01.2011: - 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format			

	1. Information in respect of Sl.No.3,4,5.11 & 13 of the Standard Deficiency Format.

70	**Case No.:9/18/80-ALC2/2010**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00262/AM11/	RLA File :03/95/040/00155/AM11/	Lic.No/Date:0310583268 13.07.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 30.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Total net empty weight of 791.5 MT to be specified with the quantities of export products from Sl .No 1 to 6. 2. Quantities of import items S.Nos. 1 & 2 of 1.05 Kgs/Kg content in the export products. 3. Weights of 186.63 MT, 16.596 MT, 1.5 MT & 0.6 MT to be specified with the quantities of import items at S.Nos., 3, 6, 7 & 8 respectively on net to net basis. 4. Weights of 176.26 MT & 2.44 MT to be specified with the quantities of import items at S.Nos., 4 & 5 respectively inclusive of 2% wastage. 5. Import item Sl. No. 8 supplied with the export product. 6. Import item Sl. No. 9 deleted as no details submitted by the firm for overlay. 7. Quantities of import items at S.Nos. 10, 11 & 12 of 7000 Kgs., 4868 Kgs. & 4868 Kgs. respectively 8. Import items at Sl. Nos. 1, 2, 4 & 5 will be of relevant grade and size(i.e. thickness/dia) as contained in the export products. 9. Import of components with accountability clause. The Regional Authority may take necessary action accordingly.			

71	**Case No.:52/18/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00305/AM11/	RLA File :53/24/040/00011/AM11/	Lic.No/Date:5310010998 13.07.2010	Deferred date:11.01.2011
	Decision : The Committee decided to examine the case on file and compare with earlier cases. The Committee also decided to remind the C&PC for expediting their comments and to relist the case for 11.01.2011.			

72	**Case No.:21/18/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00274/AM11/	RLA File :61/24/040/00029/AM11/	Lic.No/Date:6110000472 15.07.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

73	**Case No.:53/18/80-ALC2/2010**	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00306/AM11/	RLA File :09/24/040/00133/AM11/	Lic.No/Date:0910042746 20.07.2010	Deferred date:11.01.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.01.2011: - 1. Information in respect of Sl.No.11 of the Standard Deficiency Format.			

	Case No.:54/18/80-ALC2/2010	Party Name:THERMAL SYSTEMS	Meet No/Date:32/80-	**Status:**

	Case No.:1/18/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	Status: **Deferred**
	HQ File :01/80/050/00307/AM11/	RLA File :09/24/040/00138/AM11/	Lic.No/Date:0910042748 20.07.2010	Deferred date:11.01.2011
74	**Decision :**On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.01.2011: - 1. Information in respect of Sl.No.11 of the Standard Deficiency Format.			

	Case No.:55/18/80-ALC2/2010	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00308/AM11/	RLA File :09/24/040/00130/AM11/	Lic.No/Date:0910042767 20.07.2010	Deferred date:11.01.2011
75	**Decision :** On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.01.2011: - 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format. 2. Detailed calculations/basis for the quantities of import items			

	Case No.:1/29/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00436/AM11/	RLA File :09/24/040/00140/AM11/	Lic.No/Date:0910042747 20.07.2010	Deferred date:11.01.2011
76	**Decision :**On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.01.2011: - 1. Information in respect of Sl.No.11 of the Standard Deficiency Format.			

	Case No.:33/18/80-ALC2/2010	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00286/AM11/	RLA File :08/24/040/00084/AM11/	Lic.No/Date:0810090670 21.07.2010	
77	**Decision :** As per written comments of DIPP vide their U.O. Note dated 30.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of export products Sl. Nos. 1, 2 and 3 specified as 18940 Kgs., 227502 Kgs and 31075 Kgs respectively (Total net export weight 277517 Kgs.) 2. Word "relevant" to be prefixed with the descriptions of import items at S.Nos. 1 & 2. 3. Quantity of import item Sl. No. 1 of 52611.6 Kgs. inclusive of 31 % wastage as applied for. 4. Quantity of import item Sl. No. 2 of 335200 Kgs. inclusive of 64 % wastage after taking 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

	Case No.:29/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565	Deferred

78	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from Ministry of Defence (Production), Under Sectary (E.PC) Section, are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

79	**Case No.:30/22/80-ALC2/2010**	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Deferred date:11.01.2011
	Decision : The ALC observed that the comments called for from Ministry of Defence (Production), Under Sectary (E.PC) Section, are yet to be received. The ALC, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

80	**Case No.:37/18/80-ALC2/2010**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00290/AM11/	RLA File :03/95/040/00200/AM11/	Lic.No/Date:0310584600 22.07.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

81	**Case No.:50/18/80-ALC2/2010**	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00303/AM11/	RLA File :07/24/040/00083/AM11/	Lic.No/Date:0710073162 26.07.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

82	**Case No.:23/22/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00334/AM11/	RLA File :07/24/040/00133/AM11/	Lic.No/Date:0710073218 27.07.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

83	**Case No.:27/22/80-ALC2/2010**	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00338/AM11/	RLA File :07/24/040/00140/AM11/	Lic.No/Date:0710073216 27.07.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

84	**Case No.:8/21/81-ALC2/2010**	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/81/050/00123/AM11/	RLA File :05/24/040/00172/AM11/	Lic.No/Date:0510270168	Deferred

84	[illegible]	[illegible]	[illegible] 10.08.2010	[illegible] date:11.01.2011
	Decision : The Committee noted that the firm's application has been received by DIT on 04.11.2010 for examination & comments. The case may be relisted on 11.01.2011.			

85	**Case No.:4/22/80-ALC2/2010**	Party Name:SUFFUSUS POLYMER PRIVATE LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00315/AM11/	RLA File :02/24/040/00083/AM11/	Lic.No/Date:0210146259 11.08.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

86	**Case No.:7/22/80-ALC2/2010**	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00318/AM11/	RLA File :07/24/040/00143/AM11/	Lic.No/Date:0710073561 11.08.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 30.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Word "relevant" to be prefixed with the descriptions of import items from S.Nos. 142 to 155, 178 to 180. 2. Import items at S.No. 83, 87 & 109 to not be allowed as the same already deleted from the Advance Authorisation. 3. Rest of the import items from Sl. Nos. 1 to 82, 84 to 86, 88 to108 & 110 to 180 allowed on net to net basis. 4. Import of components allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

87	**Case No.:5/22/80-ALC2/2010**	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00316/AM11/	RLA File :04/24/040/00116/AM11/	Lic.No/Date:0410116212 12.08.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 30.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Total net empty weight of export products to be specified as 735 MT. . 2. Word "relevant" to be prefixed with the descriptions of import items at S. Nos. 1 & 2. 3. Quantity of import item Sl. No. 1 allowed as 1.03 Kgs./kg. content in the export product. 4. Quantity of import item Sl. No. 2 allowed as 117423 Kgs. inclusive of a wastage of 3 %. 5. Weights of 33 MT. & 3 MT to be specified with the quantities of import items at S.No. 3 & 5 respectively and the same to be allowed on net to net basis with accountability clause. 6. Quantity of import item S.No. 4 allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

88	**Case No.:9/22/80-ALC2/2010**	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00320/AM11/	RLA File :07/21/040/00317/AM11/	Lic.No/Date:0710073574 12.08.2010	
	Decision : On the recommendation of the representative of the DIPP present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. Regional Authority may take necessary action accordingly.			

	Regional Authority may take necessary action accordingly.

89	**Case No.:11/22/80-ALC2/2010**	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:28/80-ALC2/2010 12.10.2010	**Status: Deferred**
	HQ File :01/80/050/00322/AM11/	RLA File :34/24/040/00062/AM11/	Lic.No/Date:3410027689 12.08.2010	Defer Date:11.01.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

90	**Case No.:38/22/80-ALC2/2010**	Party Name:ULTRA ENGINEERS	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00349/AM11/	RLA File :31/24/040/00077/AM11/	Lic.No/Date:3110044345 16.08.2010	Deferred date:11.01.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.01.2011: - 1. Information in respect of Sl.No.5 of the Standard Deficiency Format. 2. Export quantity in number.			

91	**Case No.:37/22/80-ALC2/2010**	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00348/AM11/	RLA File :05/24/040/00181/AM11/	Lic.No/Date:0510270714 17.08.2010	Deferred date:11.01.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.01.2011: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format Export Product wise 2. Sample of each export product. 3. The strip lay out, pitch of blanking with calculation along with dimensions of the key blank.			

92	**Case No.:42/22/80-ALC2/2010**	Party Name:POLY MEDICURE LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00353/AM11/	RLA File :05/24/040/00188/AM11/	Lic.No/Date:0510270734 17.08.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

93	**Case No.:43/22/80-ALC2/2010**	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00354/AM11/	RLA File :07/24/040/00166/AM11/	Lic.No/Date:0710073648 17.08.2010	Deferred date:11.01.2011
	Decision : The Committee noted that the firm's application has been sent to DHI. The Committee directed to forward a copy of firm's application to DIPP for examination and comments. The case may be re-listed on 11.01.2011.			

94	**Case No.:53/22/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00364/AM11/	RLA File :53/24/040/00013/AM11/	Lic.No/Date:5310011230 17.08.2010	Deferred date:11.01.2011
	Decision : The ALC decided to examine the case on file and compare with earlier cases. The ALC also decided to remind the C&PC for expediting their comments and to relist the case for 11.01.2011.			

95	**Case No.:46/22/80-ALC2/2010**	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00357/AM11/	RLA File :05/24/040/00178/AM11/	Lic.No/Date:0510270834 18.08.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

96	**Case No.:47/22/80-ALC2/2010**	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00358/AM11/	RLA File :05/24/040/00182/AM11/	Lic.No/Date:0510270937 19.08.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

97	**Case No.:49/22/80-ALC2/2010**	Party Name:MANATEC ELECTRONICS PRIVATE LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Closed**
	HQ File :01/80/050/00360/AM11/	RLA File :25/24/040/00006/AM11/	Lic.No/Date:2510002952 19.08.2010	
	Decision : The Committee noted that R.A. has informed vide their letter dated 1.10.2010 that Advance Authorization was issued to the firm under para 4.7.1. of H.B.P. 2009-2014 so the hard copies has not been forwarded. The Committee decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.			

98	**Case No.:55/22/80-ALC2/2010**	Party Name:ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00366/AM11/	RLA File :03/94/040/00462/AM11/	Lic.No/Date:0310588660 19.08.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

99	**Case No.:51/22/80-ALC2/2010**	Party Name:PURVA OVERSEAS	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00362/AM11/	RLA File :13/24/040/00018/AM11/	Lic.No/Date:1310033038 20.08.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

	Case No.:52/22/80-ALC2/2010	Party Name:VIJAY RAJ POULTRY	Meet No/Date:32/80-	**Status:**

100		EQUIPMENTS PVT. LTD.,	ALC2/2010 30.11.2010	**Deferred**
	HQ File :01/80/050/00363/AM11/	RLA File :09/24/040/00183/AM11/	Lic.No/Date:0910043152 20.08.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 3rd Nov., 2011 calling for certain information The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further delay and to re-list the case on 11.01.2011.			

101	**Case No.:60/22/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00371/AM11/	RLA File :04/24/040/00111/AM11/	Lic.No/Date:0410116559 24.08.2010	Deferred date:11.01.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.01.2011: - 1. Information in respect of Sl.No.4,5,9 & 11 of the Standard Deficiency Format. 2. The details of the Accessories to be exported with quantity in number with details of imported items required for the manufacture of the same. 3. Use of each component proposed for import in the manufacture of export product. 4. Input Weight of each casting/ forging and corresponding finished weight separately and quantities of import may be given in both weight and numbers. 5. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel.			

102	**Case No.:9/24/80-ALC2/2010**	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00381/AM11/	RLA File :06/24/040/00029/AM11/	Lic.No/Date:0610018941 31.08.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

103	**Case No.:19/29/80-ALC2/2010**	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00454/AM11/	RLA File :05/23/040/00141/AM11/	Lic.No/Date:0510271769 31.08.2010	Deferred date:11.01.2011
	Decision : The Committee directed to forward a copy of firm's application again to DC(MSME) for examination and comments. The case may be re-listed on 11.01.2011.			

104	**Case No.:13/29/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00448/AM11/	RLA File :05/23/040/00152/AM11/	Lic.No/Date:0510272028 01.09.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The ALC, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

	Case No.:16/29/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**

105	HQ File :01/80/050/00451/AM11/	RLA File :05/23/040/00153/AM11/	Lic.No/Date:0510272029 01.09.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

106	**Case No.:17/29/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00452/AM11/	RLA File :05/23/040/00151/AM11/	Lic.No/Date:0510272027 01.09.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

107	**Case No.:20/29/80-ALC2/2010**	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00455/AM11/	RLA File :05/23/040/00149/AM11/	Lic.No/Date:0510271909 01.09.2010	Deferred date:11.01.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.01.2011: - 1. Information in respect of Sl.No.3,4,5,8 & 11 of the Standard Deficiency Format.			

108	**Case No.:32/29/80-ALC2/2010**	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00467/AM11/	RLA File :31/24/040/00108/AM11/	Lic.No/Date:3110044548 01.09.2010	Deferred date:11.01.2011
	Decision : The Committee directed to forward a copy of firm's application to DIPP for examination and comments. The case may be re-listed on 11.01.2011.			

109	**Case No.:12/29/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00447/AM11/	RLA File :05/23/040/00156/AM11/	Lic.No/Date:0510272116 06.09.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

110	**Case No.:14/29/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00449/AM11/	RLA File :05/23/040/00154/AM11/	Lic.No/Date:0510272109 06.09.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

111	**Case No.:15/29/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00450/AM11/	RLA File :05/23/040/00155/AM11/	Lic.No/Date:0510272113 06.09.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

112	**Case No.:22/29/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00457/AM11/	RLA File :07/24/040/00215/AM11/	Lic.No/Date:0710074064 06.09.2010	Deferred date:11.01.2011
	Decision : The Committee noted that the firm application has been sent to DIT for examination and comments. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

113	**Case No.:25/29/80-ALC2/2010**	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00460/AM11/	RLA File :07/24/040/00189/AM11/	Lic.No/Date:0710074081 06.09.2010	Deferred date:11.01.2011
	Decision : DGCA has replied vide their letter dated 12.11.2010 that the firm is not approved by DGCA and therefore they can not grant NOC/permission to import the subject Items. The Committee, therefore, decided to forward a copy of firm's application to DIPP for examination and comments. The case may be relisted on 11.01.2011.			

114	**Case No.:26/29/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00461/AM11/	RLA File :07/21/040/00429/AM11/	Lic.No/Date:0710074059 06.09.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

115	**Case No.:33/29/80-ALC2/2010**	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00468/AM11/	RLA File :31/24/040/00114/AM11/	Lic.No/Date:3110044621 07.09.2010	Deferred date:11.01.2011
	Decision : The Committee directed to forward a copy of firm's application to DIPP for examination and comments. The case may be re-listed on 11.01.2011.			

116	**Case No.:19/27/80-ALC2/2010**	Party Name:H.L.EQUIPMENTS	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00416/AM11/	RLA File :52/24/040/00016/AM11/	Lic.No/Date:5210031865 08.09.2010	Deferred date:11.01.2011
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.01.2011 1. Process of Manufacturing export product. 2. Process Manufacturing to be carried out on imported inputs. 3. Wastage justification for the wastage claimed on imported inputs. 4. List of plant & machines with unit.			

117	**Case No.:24/29/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00459/AM11/	RLA File :03/94/040/00501/AM11/	Lic.No/Date:0310591600	Deferred

117			08.09.2010	date:11.01.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The ALC, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

118	**Case No.:18/29/80-ALC2/2010**	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00453/AM11/	RLA File :05/23/040/00131/AM11/	Lic.No/Date:0510272444 09.09.2010	Deferred date:11.01.2011
	Decision : It was observed that the information furnished is incomplete, therefore the Committee decided to call for the following information from the firm and to re-list the case on 11.01.2011: - 1. Information in respect of Sl.. No.3,4,5,8 & 11 of the Standard Deficiency Format. 2. Drawing of mould (Dimensional).			

119	**Case No.:11/29/80-ALC2/2010**	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00446/AM11/	RLA File :05/23/040/00159/AM11/	Lic.No/Date:0510272568 10.09.2010	Deferred date:11.01.2011
	Decision : The Committee directed to forward a copy of firm's application to DHI for examination and comments. The case may be re-listed on 11.01.2011.			

120	**Case No.:27/29/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00462/AM11/	RLA File :11/24/040/00034/AM11/	Lic.No/Date:1110023193 10.09.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

121	**Case No.:20/27/80-ALC2/2010**	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00417/AM11/	RLA File :04/24/040/00126/AM11/	Lic.No/Date:0410117133 14.09.2010	Deferred date:11.01.2011
	Decision : The Committee noted that the firm has sought time vide their letter dated 11.11.2010 for submission of reply within one month. The Committee, therefore, decided to remind the firm for expediting the certain information immediately failing which their case will be rejected without any further delay and to relist the case for 11.01.2011.			

122	**Case No.:31/29/80-ALC2/2010**	Party Name:ATHENA INDIA HITECH COMPONENTS PVT.LTD,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00466/AM11/	RLA File :07/24/040/00211/AM11/	Lic.No/Date:0710074162 14.09.2010	Deferred date:11.01.2011
	Decision : The Committee directed to forward a copy of firm's application to DC(MSME) for examination and comments. The case may be re-listed on 11.01.2011.			

	Case No.:6/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00441/AM11/	RLA File :03/94/040/00551/AM11/	Lic.No/Date:0310592447	Deferred

123			15.09.2010	date:11.01.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

124	**Case No.:28/29/80-ALC2/2010**	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00463/AM11/	RLA File :11/24/040/00037/AM11/	Lic.No/Date:1110023212 16.09.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

125	**Case No.:29/29/80-ALC2/2010**	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00464/AM11/	RLA File :11/24/040/00038/AM11/	Lic.No/Date:1110023211 16.09.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

126	**Case No.:2/29/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00437/AM11/	RLA File :03/94/040/00586/AM11/	Lic.No/Date:0310594220 28.09.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.01.2011.			

127	**Case No.:3/29/80-ALC2/2010**	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00438/AM11/	RLA File :02/24/040/00116/AM11/	Lic.No/Date:0210148724 30.09.2010	Deferred date:11.01.2011
	Decision : The Committee directed to forward a copy of firm's application to Sh. Shaish Kumar, Industrial Adviser, DIPP for examination and comments. The case may be re-listed on 11.01.2011.			

128	**Case No.:4/29/80-ALC2/2010**	Party Name:SOUTHERN AGRO ENGINE PVT., LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00439/AM11/	RLA File :04/24/040/00177/AM11/	Lic.No/Date:0410117706 30.09.2010	Deferred date:11.01.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 11.01.2011 The firm is exporting 30 numbers of 12 hp Power tillers & 16 numbers of 12 hp Power tillers against which it proposes to import 23 number each of 12 hp & 16 hp power tiller chasis. The firm may give reason for the same.			

	Case No.:8/29/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:32/80-	**Status:**

129	**Case No.:8/29/80-ALC2/2010**	Party Name:KINECO PVT. LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00443/AM11/	RLA File :17/24/040/00017/AM11/	Lic.No/Date:1710003514 30.09.2010	Deferred date:11.01.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 29.10.2010 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.			

130	**Case No.:9/29/80-ALC2/2010**	Party Name:VOLVO BUSES INDIA PVT.LTD,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00444/AM11/	RLA File :07/24/040/00219/AM11/	Lic.No/Date:0710074544 01.10.2010	Deferred date:11.01.2011
	Decision : The Committee directed to forward a copy of firm's application to DHI for examination and comments. The case may be re-listed on 11.01.2011.			

131	**Case No.:10/29/80-ALC2/2010**	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00445/AM11/	RLA File :03/95/040/00428/AM11/	Lic.No/Date:0310594871 01.10.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 30.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as per SION at Sl. No. C-1829 for Engineering Products. The Regional Authority may take necessary action accordingly.			

132	**Case No.:38/29/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00473/AM11/	RLA File :53/24/040/00016/AM11/	Lic.No/Date:5310011502 05.10.2010	Deferred date:11.01.2011
	Decision : The Committee decided to examine the case on file and compare with earlier cases. The Committee also decided to remind the C&PC for expediting their comments and to relist the case for 11.01.2011.			

133	**Case No.:35/29/80-ALC2/2010**	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00470/AM11/	RLA File :09/24/040/00259/AM11/	Lic.No/Date:0910043805 06.10.2010	Deferred date:11.01.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.01.2011: - 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format. 2. Detailed calculations/basis for the quantities of import items.			

	Case No.:36/29/80-ALC2/2010	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00471/AM11/	RLA File :09/24/040/00258/AM11/	Lic.No/Date:0910043816 06.10.2010	Deferred date:11.01.2011

			08.10.2010	date:11.01.2011
134	**Decision :** On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.01.2011: - 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format. 2. Detailed calculations/basis for the quantities of import items.			

135	**Case No.:39/29/80-ALC2/2010**	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00474/AM11/	RLA File :05/23/040/00186/AM11/	Lic.No/Date:0510274386 07.10.2010	Deferred date:11.01.2011
	Decision : The Committee observed that the comments called for from DC(MSME) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments/as per SION 1799. The case may be re-listed on 11.01.2011.			

136	**Case No.:42/29/80-ALC2/2010**	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Approved**
	HQ File :01/80/050/00477/AM11/	RLA File :03/94/040/00553/AM11/	Lic.No/Date:0310595643 07.10.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 30.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net Empty Export weights of 171.876 MT, 166 MT, 65.082 MT, 254.78 MT, & 92.161 MT to be specified with the quantities of export products from S.No.1 to 5 respectively. 2. Word "Relevant" to be prefixed with the description of import items at Sl. No. 1 . 3. Quantity of import item S.No.1 allowed as 1.05 Kgs/ Kg. content in the export products. 4. Weight of "73.5 MT " added with the quantity of import item at Sl.No.2 and quantity of this item to be allowed on net to net basis. The Regional Authority may take necessary action accordingly.			

137	**Case No.:43/29/80-ALC2/2010**	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00478/AM11/	RLA File :03/95/040/00525/AM11/	Lic.No/Date:0310596095 11.10.2010	Deferred date:11.01.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.01.2011: - 1. Information in respect of Sl.No.3,5,11 & 11A of the Standard Deficiency Format.			

138	**Case No.:2/32/80-ALC2/2010**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00543/AM11/	RLA File :03/95/040/00446/AM11/	Lic.No/Date:0310600429 08.11.2010	Defer Date:11.01.2011
	Decision : The Committee handed over the firm's application to DHI for examination and comments and to re-list the case for 11.01.2011.			

139	**Case No.:3/32/80-ALC2/2010**	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00544/AM11/	RLA File :03/95/040/00631/AM11/	Lic.No/Date:0310600433	Defer

			08.11.2010	Date:11.01.2011
	Decision : The Committee handed over the firm's application to DHI for examination and comments and to re-list the case for 11.01.2011.			

140	**Case No.:4/32/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00545/AM11/	RLA File :03/94/040/00716/AM11/	Lic.No/Date:0310600460 08.11.2010	Defer Date:11.01.2011
	Decision : The Committee noted that the firm's application has been sent to DIT and the comments called for from DIT yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed for 11.01.2011.			

141	**Case No.:5/32/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00546/AM11/	RLA File :03/94/040/00717/AM11/	Lic.No/Date:0310600467 08.11.2010	Defer Date:11.01.2011
	Decision : The Committee noted that the firm's application has been sent to DIT and the comments called for from DIT yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed for 11.01.2011.			

142	**Case No.:14/32/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00555/AM11/	RLA File :53/24/040/00020/AM11/	Lic.No/Date:5310011681 08.11.2010	Defer Date:11.01.2011
	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to C&PC for examination and comments and to re-list the case for 11.01.2011.			

143	**Case No.:15/32/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00556/AM11/	RLA File :53/24/040/00019/AM11/	Lic.No/Date:5310011682 08.11.2010	Defer Date:11.01.2011
	Decision : The Committee decided to examine the case on file and compare with earlier cases. The Committee also decided to remind the C&PC for expediting their comments and to relist the case for 11.01.2011.			

144	**Case No.:1/32/80-ALC2/2010**	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00542/AM11/	RLA File :04/24/040/00202/AM11/	Lic.No/Date:0410118694 09.11.2010	Defer Date:11.01.2011
	Decision : The Committee noted that the firm's application has been sent to DIPP for examination and comments. The Committee decided to defer the case and to re-list the case for 11.01.2011.			

145	**Case No.:7/32/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00548/AM11/	RLA File :03/94/040/00725/AM11/	Lic.No/Date:0310600644 09.11.2010	Defer Date:11.01.2011

	Decision : The Committee noted that the firm's application has been sent to DIT and the comments called for from DIT yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed for 11.01.2011			

146	**Case No.:8/32/80-ALC2/2010**	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00549/AM11/	RLA File :04/24/040/00197/AM11/	Lic.No/Date:0410118712 09.11.2010	Defer Date:11.01.2011
	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DIPP for examination and comments and to re-list the case for 11.01.2011.			

147	**Case No.:6/32/80-ALC2/2010**	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00547/AM11/	RLA File :06/24/040/00039/AM11/	Lic.No/Date:0610019661 10.11.2010	Defer Date:11.01.2011
	Decision : The Committee noted that the firm's application has been sent to DHI and the comments called for from DHI yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed for 11.01.2011			

148	**Case No.:9/32/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00550/AM11/	RLA File :04/24/040/00204/AM11/	Lic.No/Date:0410118772 10.11.2010	Defer Date:11.01.2011
	Decision : The Committee noted that the firm's application has been sent to DHI for examination and comments. The Committee decided to defer the case and to re-list the case for 11.01.2011.			

149	**Case No.:11/32/80-ALC2/2010**	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00552/AM11/	RLA File :07/24/040/00312/AM11/	Lic.No/Date:0710075337 10.11.2010	Defer Date:11.01.2011
	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DIPP for examination and comments and to re-list the case for 11.01.2011.			

150	**Case No.:12/32/80-ALC2/2010**	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00553/AM11/	RLA File :05/24/040/00279/AM11/	Lic.No/Date:0510276727 10.11.2010	Defer Date:11.01.2011
	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DIPP for examination and comments and to re-list the case for 11.01.2011.			

151	**Case No.:10/32/80-ALC2/2010**	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00551/AM11/	RLA File :04/24/040/00190/AM11/	Lic.No/Date:0410118791 11.11.2010	Defer Date:11.01.2011

	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DIPP for examination and comments and to re-list the case for 11.01.2011.

152	**Case No.:13/32/80-ALC2/2010**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:32/80-ALC2/2010 30.11.2010	**Status: Deferred**
	HQ File :01/80/050/00554/AM11/	RLA File :03/95/040/00510/AM11/	Lic.No/Date:0310601141 12.11.2010	Defer Date:11.01.2011
	Decision : The Committee handed over the firm's application at earliest to DIPP examination and comments and to re-list the case for 11.01.2011.			

S.No.23

Case No. A -11	M/s. Koch Chemical Technology Group	F.No. 01/80/162/ 00269/AM11/DES.I	Lic.No. & Date
Meeting No. 32/11	India Pvt. Ltd., Baroda	RA F.No.34/21/040/00241/AM07	3410016531 dt.21.07.2006
Date: 30.11.2010		Ratification of norms	

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.01.2011: -

1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.

S.No.24

Case No. A -01	M/s. Larson & Toubro Ltd.,	F.No. 01/80/050/ 01184/AM10/DES.I	Lic.No. & Date
Meeting No. 32/11		RA F.No.03/95/039/00001/AM09	0310475712 dt.20.06.2008
Date: 30.11.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case Is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

S.No.325

Case No. A/R-63	M/s. Thyssenkrup Industries India Ltd.,	F.No. 01/80/50/ 01852/AM09/DES.I	Lic.No. & Date
Meeting No. 32/11		RA F.No.31/21/040/00399/Am09	3110037568 dt.03.03.2009
Date: 30.11.2010		Ratification of norms	

The representative of DHI has informed that the firm was asked to submit list of items for both the licenses separately with their value of import along with corresponding item of export with its value separately to examine their request. The Committee noted that firm furnished their reply vide their letter dated 05.10.10, is incomplete in which the corresponding export product has not been given. for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further delay and to relist the case for 11.01.2011

(The Committee directed to examine the case on file why two licences against 1 Export Product.)

S.No.326

Case No.A/R-25	M/s. Minda Sai Ltd., Mumbai	HQ F.No.01/80/50/00755/AM08/DES–I	Lic. Nos. & Date
Meeting No. 28/11		RLA F.No.05/24/040/00147/AM08	0510204041 dt.24.05.2007
Date: 12.10.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

S.No.327

Case No.A/R-28	M/s. Larson & Toubro LTd.,	HQ F.No.01/80/162/00301/AM08/DES–I	Lic. Nos. & Date
Meeting No. 32/11		RLA F.No.04/24/040/00223/AM08	0410091098

Meeting No. 32/11		RLA F.No.04/24/040/00223/AM08	0410091098
Date: 30.11.2010		Ratification of norms	dt.18.09.2007

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

S.No.328

Case No.A/R-75	M/s. Dee Development Engineers Pvt. LTd.,	HQ F.No.01/80/50/00160/AM08/DES–I	Lic. Nos. & Date
Meeting No. 32/11		RLA F.No.05/24/04000175/AM08	0510204393
Date: 30.11.2010		Deletion of condition in MTR / No. in different advance authorizations	dt.01.06.2007

The Committee directed to ask the firm to furnish a copy of license & amendment sheet and to re-list the case for 11.01.2011.

S.No.329

Case No. A/R-125	M/s. Larson & Toubro Ltd.,	F.No. 01/80/50/ 00754/AM10/DES.I	Lic.No. & Date
Meeting No. 32/11		RA F.No.03/95/040/00718/AM10	0310559390
Date: 30.11.2010		Ratification of norms	dt.10.02.2010

As per written comments of DIPP vide their U.O. Note dated 30.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Firm's representation for increase in the quantity of import item at Sl. No. 2 i.e. Clad Plates for formed heads to be **rejected** as the quantity of this import item has been allowed after taking 1/3rd recovery from scrap and there is no justification for higher wastage after taking 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

S.No.330

Case No. A/R- 79	M/s. Precihole Machine Tools Pvt. LTd.,	F.No. 01/80/50/ 00085/AM10/DES.I	Lic.No. & Date
Meeting No. 32/11		RA F.No.03/95/040/00989/AM09	0310511441
Date: 30.11.2010		Ratification of norms	dt.13.03.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

S.No.331

Case No. A/R- 81	M/s. Bharat Heavy Electricals Ltd., Bhopal	F.No. 01/80/50/ 00184/AM09/DES.I	Lic.No. & Date
Meeting No. 32/11		RA F.No.11/24/040/00059/AM08	1110016748
Date: 30.11.2010		Revision of norms	dt.04.02.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

Sl.No.332

Case No. A/R- 76	M/s. Delkor Technik India Pvt. Ltd., Bangalore	HQ F.No.01/80/50/00945/AM08/DES-I	Lic. No. & Date
Meeting No. 32/11		RLA No.07/24/040/00457/AM08	0710053565
Date: 30.11.2010		Ratification of norms	dt.27.09.2007

The Committee noted that the case has already referred to DIPP. The Committee decided to defer the consideration and to re-list the case for 11.01.2011.

Sl.No.333

Case No. A/R- 78	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00918/AM09/DES-I	Lic. No. & Date
Meeting No. 32/11		RLA No.05/24/040/00940/AM08	0510217768
Date: 30.11.2010		Revision of norms	dt.12.03.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

Sl.No.334

Case No. A/R- 79	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/01157/AM09/DES-I	Lic. No. & Date
Meeting No. 32/11		RLA No.05/24/040/00435/AM09	0510228787 dt.03.10.2008
Date: 30.11.2010		Revision of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

Sl.No.335

Case No. A/R- 84	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/50/01664/AM09/DES-I	Lic. No. & Date
Meeting No. 32/11		RLA No.03/95/040/00828/AM09	0310501993 dt.09.01.2009
Date: 30.11.2010		Revision of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

Sl.No.336

Case No. A/R. - 87	M/s. GEA BGR Energy Systems Ltd., Chennai	HQ F.No.01/80/50/01801/AM09/DES.I	Lic.No. & Date
Meeting No. 32/11		RA.F.No.04/24/040/00260/AM09	0410102466 dt.19.02.2009
Date: 30.11.2010		Ratification of norms.	

As per written comments of DHI of vide their U.O. Note No.3(6)10-TSW(B)/531 dated 28.10.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Import Item No. 1 to 3 – Allowed as per GN-4

The Regional Authority may take necessary action accordingly.

Sl.No.337

Case No. A/R- 88	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00512/AM10/DES-I	Lic. No. & Date
Meeting No. 32/11		RLA No.05/23/040/00093/AM10	0510252255 dt.10.11.2009
Date: 30.11.2010		Revision of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

Sl.No.338

Case No. A/R- 89	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00648/AM10/DES-I	Lic. No. & Date
Meeting No. 32/11		RLA No.05/23/040/00145/AM10	0510255715 dt.06.01.2010
Date: 30.11.2010		Revision of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

Sl.No.339

Case No. A/R- 90	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00535/AM10/DES-I	Lic. No. & Date
Meeting No. 32/11		RLA No.05/23/040/00099/AM10	0510252923 dt.19.11.2009
Date: 30.11.2010		Revision of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

S.No.340

Case No. A/R. - 116	M/s. GEA BGR Energy Systems Ltd., Chennai	HQ F.No.01/80/50/01284/AM09/DES.I	Lic.No. & Date
Meeting No. 32/11		RA.F.No04/24/040/00197/AM09	0410099963 dt.12.11.2008
Date: 30.11.2010		Ratification of norms.	

As per written comments of DHI of vide their U.O. Note No.3(6)10-TSW(B)/531 dated 28.10.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export
The total export weight of 40,686 kg to be incorporated in the license.
Import
The following import items are allowed:-

1. Item no 1 to 11- Under GN-4.(Quantity of import of item no 6 to be reduced to 8 as clarified by the firm & import as per details given by the firm in their letter dated 28-06-10).
2. Quantity for import of 21,090 kg for item no 12, 7750 kg for item no 13 & 1960 kg for item no 14 respectively with 3% wastage.

The Regional Authority may take necessary action accordingly.

S.No.341

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Haridwar	F.No. 01/80/50/ 00670/AM10/DES.I	Lic.No. & Date
Meeting No. 32/11		RA F.No.61/24/040/00046/AM10	6110000382 dt.08.01.2010
Date: 30.11.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

S.No.342

Case No. A/R-119	M/s. Bharat Heavy Electricals Ltd., Hyderabad	F.No. 01/80/50/ 01783/AM09/DES.I	Lic.No. & Date
Meeting No. 32/11		RA F.No.09/24/040/00401/AM09	0910037049 dt.12.02.2009
Date: 30.11.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

S.No.343

Case No. A/R-120	M/s. WPIL Limited, Kolkata	F.No. 01/81/50/ 00929/AM05/DES.I	Lic.No. & Date
Meeting No. 32/11		RA F.No.02/24/040/00215/AM05	0210073506 dt.03.01.2005
Date: 30.11.2010		Ratification of norms	

As per written comments of DIPP vide their U.O. Note dated 30.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description and net weight of export products to be specified as under:

Description	Quantity	Net Export Weight
Stainless Steel Forging Machined Shaft		
Upper Shaft Φ 120 x 3696.2 mm	3 Nos.	840 Kgs
Lower Shaft Φ 120 x 3633 mm	3 Nos.	810 Kgs
Intermediate Shaft Φ 120 x 3205 mm	3 Nos.	750 Kgs
Key 25x 14x 46 mm	3 Nos.	0.3Kgs.
Key 25x 14x 130 mm	3 Nos.	1.5 Kgs.
Key 25x 14x 122 mm	9 Nos.	4.5 Kgs.
Key 25x 14x 165 mm	6 Nos.	3.12 Kgs.
Total net Export weight		2409.42 Kgs.

2. Word "relevant' to be prefixed with the description of import items at Sl. Nos. 1 & 2.
3. Total quantity of import items at Sl. Nos. 1 & 2 put together to be allowed as 2245 Kgs. as informed by the firm vide their letter dated 17th June, 2010.

The Regional Authority may take necessary action accordingly.

S.No.344

Case No. A/R-121	M/s. Bharat Heavy Electricals Ltd., Trichirapalli	F.No. 01/80/50/ 00722/AM10/DES.I	Lic.No. & Date
Meeting No. 32/11		RA F.No.04/24/040/00255/AM10	0410110779 dt.12.01.2010
Date: 30.11.2010		Ratification of norms	

As per written comments of DHI of vide their U.O. Note No.3(40)10-TSW(B)/537 dated 02.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

committee decided to ratify the norms in respect of the subject advance authorization as under:

Export
The total weight of export product for two sets is 44970 MT & the same may be incorporated in the licence.

Import per unit
The following import items are allowed:-

1. Item no 1- Quantity of 746 MT with 3% wastage.
2. Item no 2- Quantity of 201 MT with 3% wastage.
3. Item no 3- Quantity of 92 MT with 1% wastage as applied by the firm.
4. Item no 4 - Quantity of 9 MT with negligible wastage.
5. Item no 5- Quantity of 2 MT with negligible wastage.
6. Item no 6- Hollows to be allowed at 916 MT with 10 % wastage. CS tubes at 1377 MT with 2% wastage, CS PIPE (SEAMLESS) at 517 MT & ERW 483 MT with 2% wastage.
7. Item no 7- Blooms to be allowed at 301 MT with 30 % wastage (as was Allowed for 0410103660 dtd 03-04-09.). AS tubes at 926 MT with 2% wastage, AS PIPE (SEAMLESS) at 385 MT with 2% wastage.
8. Item no 8- Quantity of 336 MT with 2% wastage.
9. Item no 9- Quantity of 60.2 MT with 2% wastage..
10. Item no 10- Welding wire - 35 MT, Electrode-3 MT, Cobalt based powder 2 MT, welding Flux 2 MT as applied for.
11. Item no 13, 17, 20 & 27 to be deleted as these are not components of the export product.
12. Item no 16,22,26, 30- As applied for with accountability clause
13. Item no 44 to 81 - As per spares policy.
14. All other items are components under GN-4.

The Regional Authority may take necessary action accordingly.

S.No.345

Case No. A/R-122	M/s. Bharat Heavy Electricals Ltd., Trichirapalli	F.No. 01/80/50/ 00721/AM10/DES.I	Lic.No. & Date
Meeting No. 32/11		RA F.No.04/24/040/00254/AM10	0410110778 dt.12.01.2010
Date: 30.11.2010		Ratification of norms	

As per written comments of DHI of vide their U.O. Note No.3(40)10-TSW(B)/538 dated 02.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-
Export
The total weight of export product for two sets is 44970 MT & the same to be incorporated in the licence.
Import per unit
The following import items are allowed:-

1. Item no 1- Quantity of 746 MT with 3% wastage.
2. Item no 2- Quantity 201 MT with 3% wastage.
3. Item no 3- Quantity of 92MT with 1% wastage as applied for.
4. Item no 4 – Quantity of 9 MT with negligible wastage.
5. Item no 5- Quantity of 2 MT with negligible wastage.
6. Item no 6- Quantity of 916 MT with 10 % wastage. CS tubes at 1377 MT with 2% wastage, CS PIPE (SEAMLESS) at 517 MT & ERW 483 MT with 2% wastage.
7. Item no 7- Blooms to be allowed at 301 MT with 30 % wastage (as was recommended for 0410103660 dtd 03-04-09.). AS tubes at 926 MT with 2% wastage, AS PIPE (SEAMLESS) at 385 MT with 2% wastage.
8. Item no 8- Allowed at 336 MT with 2% wastage.
9. Item no 9- Allowed at 60.2 MT with 2% wastage..
10. Item no 10- Welding wire- 35 MT, Electrode-3 MT, Cobalt based powder 2 MT, welding Flux 2 MT as applied for.
11. Item no 13, 17, 20 & 27 to be deleted as these are not components of the export product.
12. Item no 16,22,26, 30 - As applied for with accountability clause.
13. Item no 44 to 81-Allowed as per spares policy.
14. All other items are components & to be allowed under GN-4.

The Regional Authority may take necessary action accordingly.

S.No.346

Case No. A/R-78	M/s. GEA BGR Energy System India Ltd., Chennai	HQ F.No.01/80/50/01099/AM08/DES.I	Lic. No. & date
Meeting No. 32/11		RA.F.No.04/24/040/00323/Am08	0410092975 dt.02.01.2008
Date: 30.11.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

Case No. A/R-132	M/s. Enmas GB Power Systems Projects Ltd., Chennai	HQ F.No.01/80/050/00102/AM10/DES.I HQ F.No.01/80/050/00365/AM10/DES-I	Lic. No. & date
Meeting No. 32/11		RA.F.No.04/24/040/00323/Am08	0410104770 dt.21.05.2009 & 0410107592 dt.07.09.2009
Date: 30.11.2010		Ratification of norms	

The representative of DHI recommended the case vide their U.O. No. 3(166)/09-TSW(B)/458 dated 08.09.2010. However the Committee decided the case to be examined on file with reference to the facts that two licenses obtained same Export Products and the case will be re-listed on 11.01.2011.

Case No. A/R-133	M/s. Bharat Heavy Electricals LTd., Trichirapalli	HQ F.No.01/80/50/01567/AM09/DES.I	Lic. No. & date
Meeting No. 32/11		RA.F.No.04/24/040/00183/AM09	0410100820 dt.15.12.2008
Date: 30.11.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

Case No. A/R-134	M/s. Bharat Heavy Electricals LTd., Trichirapalli	HQ F.No.01/80/50/00587/AM10/DES.I	Lic. No. & date
Meeting No. 32/11		RA.F.No.04/24/040/00188/AM09	0410109500 dt.18.11.2009
Date: 30.11.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

Case No. A/R-135	M/s. GEA BGR Energy System India LTd., Chennai	HQ F.No.01/80/50/00442/AM10/DES.I	Lic. No. & date
Meeting No. 32/11		RA.F.No.04/24/040/00163/AM10	0410108335 dt.09.10.2009
Date: 30.11.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

Case No. A/R-136	M/s. Bharat Heavy Electricals LTd., Haridwar	HQ F.No.01/80/50/00319/AM10/DES.I	Lic. No. & date
Meeting No. 32/11		RA.F.No.61/24/040/00020/AM10	6110000343 dt.19.08.2009
Date: 30.11.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

Case No. A/R-137	M/s. Bharat Heavy Electricals LTd., Hyderabad	HQ F.No.01/80/50/01675/AM09/DES.I	Lic. No. & date
Meeting No. 32/11		RA.F.No.09/24/040/00369/AM09	0910036679 dt.12.01.2009
Date: 30.11.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

Case No. A/R-138	M/s. Bharat Heavy Electricals LTd., Trichirapalli	HQ F.No.01/80/50/00326/AM10/DES.I	Lic. No. & date
Meeting No. 32/11		RA.F.No.04/24/040/00105/AM10	0410107118 dt.21.08.2009
Date: 30.11.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

S.No.54

Case No. C - 14	M/s. MSS India Pvt. LTd.,	F.No. 01/80/162/ 00143/AM11/DES.I
Meeting No. 32/11		Fixation of ad-hoc wastage norms for "Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Busbars. Machined & Forged Components. Battery Charger / Transformer".
Date: 30.11.2010		

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.01.2011: -

1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency.

Format for the following items:-

i) Fabricated Bus Bars: For the products at Sl. No. 17, 71 & 123
ii) Press Work items: For the products at Sl. No. 40, 251, 454, 655 & 737.
iii) Bolted/Moulded connectors: For the product at Sl. No. 1.
iv) Cast Pillars: For the product at Sl. No. 24.
v) DC Bus Bars: For the product at Sl. No. 14.
vi) Machined & Forged Components: For the product at Sl. No. 69, 137 & 213.

S.No.55

Case No.C-04	M/s. Kusalava International LTd.,	HQ F.No.01/80/162/00021/AM10/DES.I
Meeting No. 32/11		
Date: 30.11.2010		Fixation of Standard Input Output Norms (SION) for the export of "Cylinder Liners"

The Committee directed to forward the main file of this case to DHI for examination and comments and to relist the case on 11.01.2011.

S.No.56

Case No. C-01	M/s. BOSCH Limited, Bangalore	F.No. 01/80/162/1193/AM09/DES.I
Meeting No.26/11		Fixation of SION for the export product "Common Rail Injector Parts"
Date: 28.09.2010		

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

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